

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 731 of 2019

IN THE MATTER OF:

K.R.V. Uday Charan Rao

.... Appellant

Vs

Bank of India & Anr.

.... Respondents

Present:

**For Appellant: Mr. Abhinav Vasisht, Senior Advocate with
Mr. Puneet Yadav and Mr. Sourabh Yadav,
Advocates.**

**For Respondents: Mr. Ashish Rana, Advocate for Respondent
No.1.**

O R D E R

21.08.2019 Mr. Ashish Rana, learned Counsel appears on behalf of 1st Respondent - Bank of India and submits that the Appellant has not settled the matter with the Bank.

Learned Counsel for the Appellant submits that the matter will be settled within four weeks. On his request, we allow three weeks' time to the Appellant to settle the matter, failing which, the Appeal may be heard on merit.

Counsel for the Appellant will serve a copy of paper book on learned Counsel for the Bank in course of the day, who may file reply affidavit by 12th September, 2019.

In the meantime, the 'Interim Resolution Professional' will collate the claims, if not yet collated and will constitute the 'Committee of Creditors', if

settlement is not reached by 11th of September, 2019 or the information of settlement is not given to the 'Interim Resolution Professional' by the Appellant by 12th September, 2019, about such the settlement/ or failure of settlement.

Post the case 'for orders' on **16th September, 2019.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)